

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 319 of 2012

Income Tax Tribunal Appeal Under Section 260 A of the Income Tax Act 1961 against the order dated 25-01-2012 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad in I.T.A.No.28/Hyd/2011 for Assessment Year 2007-2008 preferred against the Order dated 25-01-2010 on the file of the Commissioner of Income Tax (Appeals)-IV, Hyderabad in Appeal. No. 332/ITO 6(1)/CIT(A)-IV/09-10 preferred against the Order dated 14-12-2009 passed in PAN / GIR No.AASPN3301M / S-930 on the file of the Income Tax Officer, Ward – 6(1), Hyderabad.

**Between:**

Commissioner of Income Tax-III, O/o. IT Towers, A.C. Guards, Hyderabad.

**...Appellant**

**AND**

Sri N.Sai Baba Naidu, R/o.6-3-1219/6A, Uma Nagar, Begumpet, Hyderabad.

**...Respondent**

**Counsel for the Appellant: Ms. B. Sapna Reddy, Standing Counsel representing Mr. J.V. Prasad, Standing Counsel for Income Tax Department**

**Counsel for the Respondent: None Appeared**

**The Court delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.319 of 2012**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

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SECTION OFFICER

To,

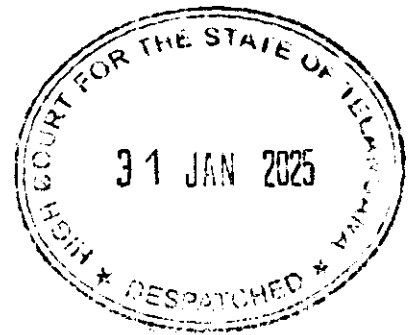
1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals)-IV, Hyderabad.
3. The Income Tax Officer, Ward – 6(1), Hyderabad.
4. One CC to Mr. J.V. Prasad, Standing Counsel for Income Tax Department  
[OPUC]
5. Two CD Copies

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**HIGH COURT**

**DATED:06/01/2025**



**JUDGMENT**

**ITTA.No.319 of 2012**

**THE APPEAL IS  
DISMISSED AS  
WITHDRAWN**

②  
27/01/25  
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